

In the National Company Law Tribunal, Jaipur

IB-599 (ND)/2018

TA No. 94/2018

UNDER SECTION 9 OF IBC, 2016

In the matter of:

M/s. Nazir Khan Proprietor International Applicant/Petitioners

VS.

Emgee Cables and Communications Ltd.Respondent

Order delivered on 27.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : None appeared

For Respondent(s) : Amol Vyas, Adv.

ORDER

Learned counsel for the Corporate Debtor brings to the notice of this Tribunal that the Corporate Insolvency Resolution Process as against the Corporate Debtor has already been initiated in IB-601(ND)/2018. Taking into consideration the said representation let the claim as made in this petition ~~it~~ be submitted before the Learned IRP to consider the claim by the IRP/RP in accordance with law and the provisions of IBC, 2016 and with the above directions this application stands closed.

Sd

(R. Varadharajan)
Member (Judicial)